

Date	Office Notes	Orders of the Tribunal
02.9.04	<p>An Application filed under section 19 of A.T. Act. 1985 for redressal of grievance regarding Suspension.</p> <p>Under Rule 17 of practice Rule 1993, defects were notified on notice board. Despite notification, none has appeared to rectify the defects. Submitted before Hon'ble Court for orders.</p> <p><u>Interim relief sought: Yes.</u></p> <p><u>O.A. is barred by time U/S 21.</u> (Delay condone wth affidavit filed.) M.A. for stay filed.</p> <p>After scrutiny following defects are pointed out:</p> <ol style="list-style-type: none"> 1. Item No. 11 not filledup. 2. Verification is incomplete. 3. Marking of Annex is incomplete. 4. Comp. II not made in O.A. 5. Annexures not attested. 6. Impugned order is not in proper place. 7. Date is wrongly mentioned in item no. 1 in O.A. 8. U.D.I. not represented through proper authority. 9. not availed the available remedy. 10. Applicant's signature is not in IInd Bench copy. <p><u>Defects are not removed.</u></p> <p>List for Admission/Orders on 17.9.2004.</p> <p>DR(J)</p> <p>Copy of order issued on 19.10.04</p>	<p><u>17.09.2004</u></p> <p>Hon'ble Mrs. Meera Chhibber, J.M Hon'ble Mr. S. C. Chaube, A.M.</p> <p>None for the applicant even in the revised call. It is seen that after filing of the O.A. certain defects were pointed out by the Registry on 21.04.2004 but till date counsel for the applicant has not even bothered to remove those defects.</p> <p>This case has accordingly been sent to the court for passing the orders. Even today counsel for the applicant is not present in court, which shows he is not really interested in prosecuting this case. Accordingly, the O.A. is dismissed in default and for non prosecution.</p> <p><i>Shukla</i> A.M.</p> <p><i>Q</i> J.M.</p>